

industries, no upward revision was made till 1998. In the 1998-99 Budget, this limit was increased to Rs. 50 lakhs.

(c) The Government is deeply committed to safeguard the interests of small scale industries. Speedy and healthy growth of small scale industrial units is always the objective of the Government. Besides fine tuning the existing policy, the new steps taken upto 1998-99 to safeguard the interests of small scale industries, *inter-alia*, include the following:

- (i) 46 Integrated Infrastructure Development Centres have so far been sanctioned in the country.
- (ii) Products of SSI units are displayed in International Exhibitions on Government cost.
- (iii) Financial assistance to SSI units for acquiring ISO 9000 certification.
- (iv) Norms under Prime Minister's Rozgar Yojana (PMRY) have been relaxed to facilitate the growth of small employment ventures.
- (v) The scope of Technology Development & Modernisation Fund scheme of Small Industries Development Bank of India (SIDBI) has been expanded to cover non-exporting SSIs/ancillary units and also SSIs/ancillary units graduating out of SSI sector.
- (vi) To ensure credit to various segments of SSI sector, RBI has issued instructions that out of the funds normally available to SSI sector, 40% be given to units with investment in plant and machinery upto Rs. 5 lakhs; 20% for units with investment between Rs. 5 lakhs to Rs. 25 lakhs and only the remaining 40% for other units.
- (vii) Additional measures for the promotion of Tiny enterprises:
 - Earmarking of facilities for tiny units under IID Scheme.
 - Earmarking of assistance by NSIC for tiny units.
 - Earmarking of credit under Refinance Scheme of SIDBI for Tiny Sector.
- (viii) Interest on Delayed Payments Act amended to tackle the problem of settlement of dues of SSI units from large units.

- (ix) SSI Exemption extended to goods bearing a brand name of another manufacturer when produced by units located in the rural areas through Union Budget 1999-2000.

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Indian Economy

1552. SHRI NARESH PUGLIA :
DR. SHAKEEL AHMAD :

Will the Minister of FINANCE be pleased to state:

(a) whether a seminar on mid term review of Indian economy was held in New Delhi recently;

(b) if so, the names of the dignitaries attended the Seminar and the details of discussions held and the outcome thereof;

(c) whether any concrete Action plan has been formulated to oversee the economic crisis; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) No Official seminar was held on the mid term review of Indian economy by the Ministry of Finance in New Delhi recently.

(c) and (d) Yes, Sir. Budget 1999-2000 Lists the concrete action plan.

[Translation]

Loans

Recovery of Loans

1553. SHRI MAHESH KANODIA :
SHRI HARIBHAI CHAUDHARY :

Will the Minister of FINANCE be pleased to state:

(a) whether the banks have to take legal action against those customers who do not refund the loan of the nationalised banks;

(b) if so, the names of the banks alongwith the amount for which legal action was taken during last three years;

(c) whether as a result of this legal action, the loans have been recovered; and

(d) if so, the amount recovered by each of the bank during the said period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Banks follow up with the defaulters for recovery of Banks' dues, in accordance with their loan recovery policy. Suits for recovery are normally filed when other attempts at recovery do not appear to have bear fruit.

(b) to (d) Based on the data received from the Reserve Bank of India, information in respect of number of cases transferred to Debt Recovery Tribunals (DRT) and the amount involved upto 31.3.1998 in respect of Nationalised Banks is given in the attached Statement-I. Similarly, the number of cases decided, amount recovered and number of cases pending as on 31.3.1998 alongwith the amount involved is given in the attached Statement-II.

Statement I

Debts Recovery Tribunals—Data as on 31.3.1998

(A) Cases transferred to DRT upto 31.3.1998

(Amount in crores of rupees)

Sl. No.	Name of Bank	Number	Amount
1	2	3	4
1.	Allahabad Bank	499	514.43
2.	Andhra Bank	388	211.55
3.	Bank of Baroda	922	580.89
4.	Bank of India	802	741.86
5.	Bank of Maharashtra	153	82.5
6.	Canara Bank	1129	1104.79
7.	Central Bank of India	716	674.7
8.	Corporation Bank	207	70.72
9.	Dena Bank	186	86.03
10.	Indian Bank	1520	1803.79
11.	Indian Overseas Bank	414	397.77

1	2	3	4
12.	Oriental Bank of Commerce	316	137.02
13.	Punjab National Bank	1420	1350.49
14.	Punjab & Sind Bank	446	384.46
15.	Syndicate Bank	677	240.32
16.	Union Bank of India	424	266.95
17.	United Bank of India	519	457.82
18.	UCO Bank	459	474.3
19.	Vijaya Bank	328	257.79

Statement II*(B) Cases decided and cases pending upto 31.3.1998*

Sl. No.	Name of Bank	No. of cases decided upto 31.3.1998	Amount Involved	Amount recovered	No. of cases pending as on 31.3.1998	Amount Involved
1	2	3	4	5	6	7
1.	Allahabad Bank	97	90.71	16.59	402	423.72
2.	Andhra Bank	52	20.22	7.41	334	191.33
3.	Bank of Baroda	104	49.87	8.43	818	531.02
4.	Bank of India	120	45.76	16.71	682	696.10
5.	Bank of Maharashtra	9	3.99	0.36	144	78.51

1	2	3	4	5	6	7
6.	Canara Bank	198	103.21	17.76	931	1001.58
7.	Central Bank of India	76	23.1	7.4	640	651.6
8.	Corporation Bank	27	10.18	6.44	180	80.54
9.	Dena Bank	39	7.96	3.24	147	78.07
10.	Indian Bank	184	85.67	8.54	1336	1718.12
11.	Indian Overseas Bank	51	14.08	7.27	363	383.69
12.	Oriental Bank of Commerce	35	13.72	7.73	281	123.3
13.	Punjab National Bank	133	102.33	13.96	1287	1248.16
14.	Punjab & Sind Bank	79	35.74	13.45	367	348.72
15.	Syndicate Bank	93	37.47	2.69	584	202.65
16.	Union Bank of India	76	27.99	4.77	348	238.96
17.	United Bank of India	78	50.04	2.81	441	407.78
18.	UCO Bank	68	44.59	14.2	391	429.71
19.	Vijaya Bank	52	33.4	1.64	276	224.39
